

**Dr. P. S. Deshmukh :** As I have said, so far as the Central Government is concerned, we do not propose to interfere. There are 12 States which have completely banned cow slaughter. If you want the names, I will give them.

**Mr. Speaker :** Yes.

**Dr. P. S. Deshmukh :** States which have imposed ban are : Uttar Pradesh, Madhya Pradesh, Bihar, Madhya Bharat, Mysore, PEPSU, Rajasthan, Ajmer, Bhopal, Manipur, Tripura and Punjab. State where legislation banning cow slaughter has been introduced is Saurashtra. States which have imposed it on useful cattle are: Assam, Bombay, Madras, Andhra, West Bengal, Hyderabad and Travancore-Cochine. States which have not imposed any ban at all are: Orissa and Pondicherry. States where cow slaughter is not usually practised are : Coorg, Himachal Pradesh, Delhi, Cutch and Vindhya Pradesh.

**Shrimati Tarkeshwari Sinha :** The second part of my question was not answered. I would like to know how Government propose to avoid transport of cattle from one State which has banned cow slaughter to another State which has not banned it?

**Dr. P. S. Deshmukh :** No step has been taken, nor do Government propose to take any steps in the matter.

#### Construction of Bridges in Travancore-Cochine State

\*1137. **Shri Achuthan :** Will the Minister of Transport be pleased to state:

(a) the estimated expenditure to construct the two bridges (i) Parur-Cherai and (ii) Pullur-Cranganore, in Trichur District in Travancore-Cochine State; and

(b) whether the work has started on both the bridges and who are the contractors, and

(c) when the work will be completed and be open for traffic as per schedule?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan) :** (a) to (c). A statement is laid on the Table of the Lok Sabha. [See Appendix VII, Annexure No. 3].

**Shri Achuthan :** From the statement I find that with regard to Parur-Cherai bridge, the contract has not been fixed up. May I know what are the special reasons for the delay in fixing up the contract and whether the P.W.D. was at default?

**Shri Shahnawaz Khan :** Tenders were invited but the rates quoted by the tenderers for the sub-structure was 22 per cent. in excess of the estimated cost. Moreover, the contractor did not possess the essential equipment for driving raking piles and we

have now made arrangements and are doing all this work departmentally.

**Shri Achuthan :** May I take it that the work will be undertaken by the department itself, or some portion will be entrusted to the contractor?

**Shri Shahnawaz Khan :** The Sub-structure portion of it is proposed to be done departmentally.

**Shri Achuthan :** What is the share of the Central Government with regard to the estimated expenditure, and what steps have been taken by Government to see that the supply of cement and other materials such as iron and steel are made available as soon as the rainy season is over?

**The Deputy Minister of Railways and Transport (Shri Alagesan) :** These are all works which are carried out by the State P.W.D. They asked the Central Government to extend some assistance. We have given that assistance. These are all matters which fall within the purview of the State Government and the State P.W.D. We are not interested in those questions.

**Shri Achuthan :** The estimated expenditure is Rs. 7.32 and Rs. 10.93 lakhs respectively for the two bridges. What is the share of the Centre in this expenditure?

**Shri Shahnawaz Khan :** Rs. 2 lakhs each.

#### Demands of All-India Port and Dock Workers

\*1138. **Shri M. K. Moitra :** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that in November, 1954, the All India Port and Dock Workers' Federation submitted to Government a charter of demands on behalf of Port and Dock Workers of Calcutta, Bombay, Madras, Visakhapatnam and Cochin Ports;

(b) whether it is also a fact that none of the demands enumerated in the said charter has yet been settled either on an All India plans by Government or port-wise by the Port Trust and Dock Labour Boards; and

(c) whether it is a fact that failing to get any response from Government the All India Port and Dock Workers' Federation, have in its Annual Conference held at Bombay on the 17th and 18th July, 1956, decided to withdraw labour on and from the 15th October next if the Government of India do not take steps to settle the issues involved by the 15th of September next by High Power Tripartite negotiation held on an All India plane?

**The Deputy Minister of Railways and Transport (Shri Alagesan) :** (a) Yes; attention is invited to the answer given to Starred Question No. 488 on 5th December 1955.

(b) Some of the demands have been met by the implementation of the award of the Industrial Tribunal, Bombay, in the dispute between the Bombay Port Trust and its employees. Some others have been met by the decisions taken by Government and the Port Authorities on the recommendations made by the Dock Workers (Regulation of Employment) Enquiry Committee. The rest are under negotiation between the Union and the Port Authorities.

(c) The Federation have adopted a resolution directing its affiliated unions to issue to the port authorities concerned ultimatums to the effect they should reconsider certain specific minimum demands and arrive at a settlement with these unions by the 15th September 1956 failing which the unions will withdraw labour on and from 15th October, 1956.

**Shri M. K. Moitra :** Will the Government be pleased to state if they are prepared to advise the Port Trusts and Dock Labour Boards to negotiate with the Port Trust Workers' Union for implementation of the remaining demands?

**Shri Alagesan :** This is not a new thing. As the hon. Member perhaps may know, the charter of demands was presented as long back as December, 1954. When these demands were presented, as I said, the Industrial Tribunal, Bombay, were going into this question as well as a committee that was appointed for this purpose. The recommendations of the committee and the decisions of the Tribunal were later on implemented. While doing that, the port authorities were also asked to negotiate with the unions concerned regarding various matters that had been represented to them. Certain negotiations were carried on and conclusions reached and they were also implemented. Now, there are certain demands which yet remain. It is proposed to convene a meeting of the Heads of the various Ports very shortly in the beginning of the last week of this month and the remaining questions will be thrashed out, so that further action can be taken.

#### Khadi Board

\*1140. **Shri Dhusiya :** Will the Minister of Labour be pleased to state whether there is any Union of the workers of the Khadi Board?

**The Deputy Minister of Labour (Shri Abid Ali) :** I have no information about such a union or unions.

**Shri Dhusiya :** May I know whether it is a fact that any of the responsible officials has said at Delhi before the workers that there is no need to form any union? If so, how far is it justified?

**Shri Abid Ali :** I have not seen such a statement.

**Shri Dhusiya :** Will the hon. Minister enquire into that?

**Shri Abid Ali :** From whom?

**Mr. Speaker :** The hon. Member may write a letter to the hon. Minister.

**Shri Dhusiya :** May I know why the workers of the Khadi Board at Delhi have been repeatedly threatened with dismissal if they made any effort to form any union?

**Shri Abid Ali :** I have said that I have no information of any union of Khadi Board workers having been formed. Moreover, this subject is being dealt with by the State Government, not by the Central Government.

**Shri P. C. Bose :** May I know whether the workers working under the Khadi Board will be considered as workmen under the Industrial Disputes Act.

**Shri Abid Ali :** Yes, Sir, if they come under the definition of workers.

#### Eye Banks

\*1142. **Shri Ramachandra Reddi :** Will the Minister of Health be pleased to state:

(a) whether there are any Eye Banks in India opened and maintained by State Governments; and

(b) if so, where they are located?

**The Deputy Minister of Health (Shrimati Chandrasekhar) :** (a) and (b). Only two Eye Banks are being maintained at present and both of them are located at Madras.

**Shri Ramachandra Reddi :** May I know whether any scheme has been contemplated in Mysore for starting an eye bank and whether any Central assistance has been sought?

**Shrimati Chandrasekhar :** No Central assistance has been sought for this purpose.

**Shri B. S. Murthy :** May I know whether the Government have any plans for establishing eye banks in all important areas?

**Shrimati Chandrasekhar :** Most of the State Governments have taken it up. There is a proposal to start one at Visakhapatnam in Andhra at a non-recurring cost of Rs. 4,200. About Central eye banks, unless we legislate—for which we have approached the State Governments to get their views—we cannot take it up.

**Dr. Rama Rao :** May I know if Government has received the latest information about the result of an operation by transferring chicken cornea to a man which has proved successful, and whether Government will follow it up so that, if successful, eye banks will be unnecessary?